GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 2967 TO BE ANSWERED ON 3rd AUGUST, 2022

RUBBER BOARD

2967. SHRI ANTO ANTONY:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has recently reconstituted the Rubber Board;
- (b) if so, the details thereof including the names of the Members of Rubber Board;
- (c) whether the Rubber Board has been reconstituted as per the guidelines of Rubber Act 1947;
- (d) if so, the details thereof and if not, the reasons thereto;
- (e) whether the Government intends to bring amendments to the Rubber Act 1947;
- (f) if so, the details thereof and the steps taken by the Government in this regard; and
- (g) whether the Government has sought recommendations/suggestions from all stake holders in this regard and if, so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनूप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SMT. ANUPRIYA PATEL)

(a) to (d): In exercise of the powers conferred by sub-section (3) of section 4 of the Rubber Act, 1947 (24 of 1947) read with rules 3 and 4 of the Rubber Rules, 1955, the Government has reconstituted the Rubber Board vide extraordinary Gazette notification No. S.O. 2980 (E) dated 28.06.2022. The details regarding members of the Rubber Board is attached as Annexure.

(e) to (g): There have been widespread changes in the overall market scenario with reference to the development of Rubber and allied sector in the country. Therefore, to remove certain archaic provisions to create a conducive environment for ease of doing business and for making a world class Rubber Industry, the Government considers it expedient to repeal the existing Rubber Act 1947 and enact a new legislation. In this regard, a draft Bill 'Rubber (Promotion and Development) Bill 2022' was hosted in the official website of this Department and Rubber Board for wider consultation and seeking comments/ suggestions from public/ stakeholders. 522 stakeholders and public have submitted their objections/suggestions on the draft 'Rubber (Promotion and Development) Bill 2022'. Last date to receive the objections/suggestions was 9th April 2022. Recommendations/suggestions have been received regarding definitions, objectives, constitution of the Board, functions, provision relating to minimum and maximum price for rubber, declaration of Minimum Support Price, provisions for declaring status of rubber as agriculture produce, request not to repeal the Rubber Act 1947, etc.

ANNEXURE

Following persons are members of the Rubber Board:-

- 1. Dr. Sawar Dhanania Chairman
- 2. Dr. Sandeep Saxena, I.A.S. Member; Additional Chief Secretary, Govt. of Tamil Nadu,
- 3. Shri Anil Kumar G Member;
- 4. Dr. Rathan U Kelkar, IAS Member; Secretary, Agricultural Development & Farmers Welfare Department, Govt. of Kerala,
- 5. Dr. K. Ellangovan, IAS Member; Principal Secretary, Department of Industries, Government Secretariat, Govt. of Kerala,
- 6. Shri. N. Hari Member;
- 7. Shri Prasenjit Biswas IFS (Rtd.), Tripura Member;
- 8. Director or Deputy Secretary (Plantation), Department of Commerce Member
- 9. Under Secretary (Plantation), Department of Commerce Member
- 10. Horticulture Commissioner, Ministry of Agriculture & Farmers Welfare Department of Agriculture & Farmers Welfare, Govt. of India Member
- 11. Shri. N.K. Premachandran Member, Member of Parliament, Lok Sabha
- 12. Shri Nalin Kumar Kateel, Member, Member of Parliament, Lok Sabha
- 13. Shri Vinay Dinu Tendulkar, Member, Member of Parliament, Rajya Sabha
- 14. Executive Director, Rubber Board Member Ex-officio
- 15. Rubber Production Commissioner, Rubber Board Member Ex-officio.
